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| 30. Integrated Development of Tropical, Arid Temperate Zone Fruits. | |
| 31. Development of Root & Tuber Crops. | |
| 32. Development of Betelvine. | |
| 33. Development of Vegetables. | |
| 34. Integrated Development of Spices. | |
| 35. Training and Extension (Fisheries). | |
| 36. Inland Fisheries Statistics. | |
| 37. Fish Farm Development Agencies. | |
| 38. Inland Fish Marketing. | |
| 39. National Welfare of Fishermen. | |
| 40. Investment in Debentures of LDBs. | |
| 41. Non overdue Cover Scheme. | |
| 42. Agriculture Credit Stabilisation Fund. | |
| 43. Assistance to Women's Cooperatives. | |
| 44. Assistance to Weaker Section Cooperatives. | |
| 45. Timely Reporting Scheme. | |
| 46. Improvement of Crop Statistics. | |
| 47. Crop Estimation Survey on Fruit, Vegetables and Minor Crops/Diagnostic Study. | |
| 48. Livestock Census. | |
| 49. Agricultural Census. | |

[English]

Irregularities in the Sale of Fertilizer

5917. SHRI SUNDER LAL PATWA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government/CBI have started investigation into alleged irregularities in the sale of ammonia during the years 1994-95 and 1995-96 resulting in loss of crores of Rupees to KRIBHCO;

(b) if so, the details thereof;

(c) whether the investigation has been completed;

(d) if so, the findings thereof and the action taken or proposed to be taken against persons found guilty in this regard; and

(e) if not, the time by which the investigation is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (e) The Central Bureau of Investigation (CBI) has registered two regular cases (RCs) on 22.1.1997 for investigation into alleged irregularities in the sale of Ammonia by Krishak Bharati Coop. Ltd. (KRIBHCO) during 1994-95.

Development of Bee-Keeping

5918. SHRI P.C. CHACKO : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State Government of Kerala has sent a detailed scheme/proposal for the development of Bee-keeping to the Union Government for approval;

(b) if so, the date from which the proposal is pending with the Union Government;

(c) the latest position of the proposed scheme; and

(d) the time by which the scheme is likely to be approved and funds sanctioned to the State Government for the purpose?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) to (d) The Ministry of Agriculture received a proposal sent by the Minister for Industries and Social Welfare, Government of Kerala during July, 1996. The proposal contained request for financial support for activities/components already approved by the Ministry of Kerala under the Central Sector Scheme of Development of Bee-keeping for Improving Crop Productivity and being implemented by the State Farming Corporation Ltd. Punalur, which has been identified as the State Designated Agency for implementing the scheme in Kerala. This has been conveyed to the Minister of Industries and Social Welfare, Kerala in August, 1996.

Effluent from Oil Fields

5919. SHRI KESHAB MAHANTA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government and the Central Pollution Control Board are aware that the effluent from the oil fields in Assam has created serious air and water pollution thereby endangering the lives of people;